(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1483 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Ayush Bhardwaj S/o Shri Rajinder Kumar

R/o H.No. 36, New Company Bagh, Canal Road, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-222-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25932 - 39 /RG/LP Dated: [5 /05/2025]

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, **Jammu**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ayush Bhardwaj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFIC ATION

No: 1482 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Ashaq Hussain Wani S/O Shri Gulzar Ahmed Wani R/O Gool Tehsil Gool District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-221-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25224-31 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashaq Hussain Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1481 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Arushi Rakwal

D/O Shri Mohan Singh

R/O Village Chak Rakwalan, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-220-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 95216-23 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Udhampur**
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arushi Rakwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1460 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Anushka Bakshi D/o Shri Rajesh Bakshi

R/o H.No. 795, Janipur Colony, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-219-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25208-215/RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anushka Bakshi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 14790 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Anum Pathan
D/O Shri Mohd Ayoub Khan

R/O Potha, Samote Ward No. 3, Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-218-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25200-207/RG/LP <u>Dated: 15 /05/2025</u>

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anum Pathan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1478 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Anuj Sharma

S/O Shri Jung Bahadur Sharma

R/O House No.311 Mast Garh, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-217-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Móhammad Yasin Beigh)

Registrar Administration

No: 25192-99 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anuj Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1476 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Anjali Satnami

D/O Shri Dhananjay Satnami

R/O Sector -3, H.No.341 Channi Himmat, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-216-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25184-91 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anjali Satnami, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFIC ATION

No: 1475 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Anisa Khanam

D/O Shri Mohd Mukhtar

R/O Village Hari, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-215-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25176-83/RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Poonch. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Anisa Khanam, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1474 of 2 6 \$ 5/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Anil Kumar

S/o Shri Jugal Kishore

R/o Ward No. 8, Kathua Jarai Chowk Kathua, Parliwand near Peer Baba, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-214-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25 168-75 /RG/LP Dated: 15 /05/2025

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#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anil Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1473 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Amreen

D/O Shri Mohd Iqbal

R/O Mohore, Kund Mahore, Tehsil Mohore District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-213-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

Registrar Administration

No: 25160 - 67 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Amreen, Advocate

.....for information and necessary action.

(Registrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1472 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Amir Ajaz

S/O Shri Malikzada Ajaz Ul Haq

R/O Topa, Upper Dudaj Tehsil Darhal District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-212-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25152-59/RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amir Ajaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1471 of 2025 IRG/LP

Dated: <u>1</u>\$\_\_ /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Akanksha Chib D/o Shri Davinder Singh Chib R/o Palli Demote, Tehsil & District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-211-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25097-104 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Akanksha Chib, Advocate

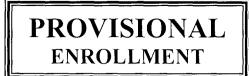
.....for information and necessary action.

(Registrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1470 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Aditya Yogi

S/O Shri Maharaj Krishan Yogi

R/O Bungam Martand, Tehsil Mattan, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-210-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25089-96 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aditya Yogi, Advocate

.....for information and necessary action.

(Registrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1469 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Abheet Sangotra

S/O Shri Naresh Kumar Sharma

R/O 65 Garhi Bishna, Jourian, Tehsil Khour, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-209-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25081-88 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abheet Sangotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1468 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Abhay Sharma

S/O Shri Kamal Kumar Sharma

R/O H.No 368 Lower Mast Garh, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-208-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25073-80 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1467 0 2015 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Abdul Rehman S/O Shri Khadam Hussain

R/O Saroola Tehsil Manjakote District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-207-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25065-72 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Rehman, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1466 of wx /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Aaditya Ashok Magotra S/O Shri Ashok Kumar Magotra R/O 57/4 Channi Himmat, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-206-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 35057-64 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaditya Ashok Magotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1506 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Mamta Devi D/O Shri Bal Krishan

R/O Hanzal Marwah, Tehsil Marwah, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-245-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25529 - 36/RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Kishtwar**
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mamta Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **NOTIFICATION**

No: 1505 / 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Mahima Chowdhary D/O Shri Mohd Sadiq R/O H.No. 566 Sultanpur Near SBI Bank Janipur, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-244-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25521-28 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahima Chowdhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1504 0/ 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Mahima Badyal

D/o Shri Radha Krishan Badyal

R/o Hatta Kishtwar near Ashttbhujja Mandir, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-243-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25513-20 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahima Badyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1503 6/ 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Kushla Kumari D/O Shri Sudershan Kumar R/o Flat No.1009, Block –C, Royal Nest-II, Extn-III, Ideal Enclave ,Trikuta Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-242-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25505-12 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kushla Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### NOTIFICATION

No: 1502 0/ 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Khushboo Sharma

D/o Shri Pawan Kumar Sharma

R/o H.No. 69, Kucha Nahar Singh Panjtirthi Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-241-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25497 - 504/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khushboo Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### NOTIFICATION

No: 1501 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Ketan Kumar

S/O Shri Sunil Kumar

R/O Ward No 12, Tehsil Hiranagar, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-240-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25489-96 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ketan Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1500 of 2025 /RG/LP

Dated: <u>/</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Kartik Khajuria S/O Shri Anil Kumar Khajuria R/O V.P.O Prat Tehsil Sunderbani District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-239-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25481 - 88 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kartik Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1499 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Jhanvi Sharma D/o Shri Amit Magotra R/o Village Bara, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-238-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25473-80/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jhanvi Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1498 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Jashandeep Kour

D/O Shri Devinder Singh

R/O VPO Raika Labanah, Tehsil Ramgarh, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-237-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25465 - 72/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jashandeep Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1497 of 2025 /RG/LP

Dated: <u>US</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Jahnvi Mahajan D/O Shri Bharat Bhushan Gupta R/O Near Petrol Pump Kuleed Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-236-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25457-64 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jahnvi Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL** ENROLLMENT

## NOTIFICATION

No: 1496 of 2025 /RG/LP Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Ishika Sambyal

D/O Shri Devinder Singh

R/O Kehli Mandi, Mohalla Upperla, Ward No. 14, Tehsil & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-235-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25336 - 43 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Samba 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Samba
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Ishika Sambyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1495 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Irfana Akhtar D/O Shri Ghulam Mohi-Ud-Din Malik R/O Gulab Garh, Tehsil Mahore, District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial  $No.\underline{JK-234-2025}$  in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25328-35/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irfana Akhtar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1494 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Imran Nabi S/O Shri Gh. Nabi

R/O Usmaniya Mohalla, BT 1st Ward No .5, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-233-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25320-27 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Imran Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1493 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Habib Ur Rehman S/O Shri Noor Mohd R/O Village Kathar, Tehsil Maira Mandrian, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-232-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: <u>25312-19</u> /RG/LP <u>Dated: 15</u> /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Habib Ur Rehman, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1492 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Gowhar Naveed

S/O Shri Firdous Hussain Rather

R/O Mohalla Faridiya, Doda City, Ward No. 16, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-231-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25304-311 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gowhar Naveed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1491 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Geetanjali

D/o Shri Balram Singh

R/O W.No.2, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-230-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 252 96-303/RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Geetanjali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1490 of 3025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Fareed Ahmed S/O Shri Maneer Hussain R/O Dhargloon Bakerwala, Tehsil Balakote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-229-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 95968-45 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fareed Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1489 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Fahad Bin Ashraf S/O Shri M.M Ashraf

R/O Lane NO. 4, Narwal Bala, Karyani Talab Bathindi, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-228-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>95980 - 87</u>/RG/LP <u>Dated:</u> 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fahad Bin Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1488 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Dhanakashi Pandita D/O Shri Shiv Kumar Pandita R/O H.No 56, Vasik Dera, Tehsil Bhaderwah, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-227-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

Registrar Administration

No: 25272-79 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Dhanakashi Pandita, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1487 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Bunny Sharma

S/O Shri Ved Raj Sharma

R/O Village Muchrota Kalan, P.O Shiva, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-226-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25964 -71 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Bhaderwah**.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bunny Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1466 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Bhawani Thakur

S/O Late Shri Shakti Singh

R/O H.No 45, Lane No.06, Karan Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. <u>JK-225-2025</u> in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25256-63 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bhawani Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 14850 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Bharat Bhushan Talwar S/O Late Shri Tilak Raj Talwar R/O 696-A Gandhi Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-224-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25248-55 /RG/LP Dated: 15 /05/2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Bharat Bushan Talwar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1484 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Azhar Farooq S/O Shri Mohd Farooq

R/O Naka Manjhari, Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-223-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25240-47 /RG/LP Dated: \\ \( \) /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Azhar Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1528 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rahul Dogra

S/o Shri Gurdev Raj

R/o Chak Malal, Khour Tehsil Khour District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-265-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25718 - 25 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahul Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1527 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Radhika Wazir

D/O Shri Narayan Parshad Wazir

R/O Village Wazir Kotly, Tehsil Bhaderwah, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-264-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25712-19 /RG/LP Dated: 16 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Doda**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Radhika Wazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### NOTIFICATION

No: 1526 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Radhika Sharma

D/o Shri Subash Chander

R/o Ward No. 2, House No. 78, Muradpur Tehsil and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-263-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25704 - 711 /RG/LP Dated: 16 /05/2025

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### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Radhika Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1525 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Priyanka Singh D/o Shri Jagmohan Singh

R/o Village Sunail, Tehsil Akhnoor District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-262-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25696-703 /RG/LP Dated: 16 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Priyanka Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1524 of 2024 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Priya Kaith

D/o Shri Suram Chand

R/o Garhi Ward No. 02, Tehsil Jammu North, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-261-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25688-95 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Priya Kaith, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1521 0/ 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Pratyaksh Deoria S/O Shri Parjog Raj

R/O Deoray Kubbay, P.O Karloop, Tehsil Marh, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-260-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25664-71 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pratyaksh Deoria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1520 0 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Poornima Jojra

D/O Shri Romesh Chander

R/O W.NO 7 H.No. 74 Tehsil R.S Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-259-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25656-63/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Poornima Jojra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### NOTIFICATION

No: 1519 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Paras Mankotia

S/o Shri Pawan Singh Mankotia

R/o Village Amwara Tehsil Majalta District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-258-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 256 46-55 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Paras Mankotia, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1518 of 2025 IRG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Nizam Din S/o Shri Lal Din

R/o Sehora P/O Bishnah ,Tehsil Bishnah District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-257-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25640-47 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nizam Din, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1517 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Nafeesa Nusrat

D/o Shri Mohd Iqbal Sheikh

R/o Village Dandi, Udrana Tehsil Bhaderwah District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-256-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25632-39 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nafeesa Nusrat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1516 0 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Muskan Mehra

D/O Shri Prem Kumar Mehra

R/O H.No 243/4, Shant Nagar, Janipur Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-255-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25624-31 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Muskan Mehra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1515 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Musaib S/O Shri Hakeem Mohd Amin R/O H.NO 6, Malik Bagh, Zaindar Mohalla, Habba Kadal Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-254-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 95616 - 23 /RG/LP Dated: i5 /05/2025

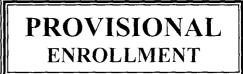
Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Musaib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



### NOTIFICATION

No: 1514 of 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Musadiq Niaz

S/o Shri Niaz Ahmed

R/o Zargar Mohalla, Mundhar, Tehsil Kastigarh District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-253-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25608-15 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Musadiq Niaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



# NOTIFIC ATION

No: 15/3 e 2025/RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Mohd Junaid

S/o Shri Abdul Majeed

R/o Jalalabad, Sunjwan, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-252-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25600-607/RG/LP Dated: 15 /05/2025

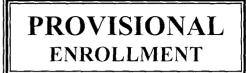
Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Junaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



# NOTIFICATION

No: 15/2 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Mohd Asif S/o Shri Noor Hussain

R/o Near Middle School Sokar, Prori, Tehsil Kotranka, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-251-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25577 -84 /RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Asif, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1511 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Mohd Arish Chandel

S/O Shri Mohd Aslam Chandel

R/O Sambal (Rount) Near D.C Residence, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-250-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25569-76/RG/LP Dated: 15 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Arish Chandel, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 15/0 of 2025 /RG/LP

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Mohatashim Nissar Wani S/O Shri Nissar Ahmad Wani R/O Village Koot Dooligam, Post Office Banihal, Tehsil Banihal, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-249-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25561-68 /RG/LP Dated: 15 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohatashim Nissar Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



# NOTIFIC ATION

No: 1509 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Kumari Mehwish

D/o Shri Puran Chand

R/o 707, Bikram Garnai, Bikram Colony (Garhi) Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-248-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25553-60 /RG/LP <u>Dated: 15 /05/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kumari Mehwish, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **NOTIFICATION**

No: 1508 of 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Manisha Gouria

D/O Shri Kuldeep Singh

R/O Village Bathi, Alinbass, Tehsil Ukhral, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-247-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25545-52/RG/LP Dated: 15 /05/2025

vo. 233 93 32/No/Li Dated. 13 100/20

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manisha Gouria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



# NOTIFICATION

No: 1507 et 2025 /RG/LP

Dated: 15 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Manisha Choudhary D/O Shri Sham Singh

R/O Barota Camp, Tehsil Ramgarh, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-246-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25537-44 /RG/LP Dated: 18 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manisha Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL ENROLLMENT** 

## <u>NOTIFIC ATION</u>

No: 1546 0 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Urnesh Kumar Bhardwaj

S/o Shri Bhim Sen

R/o H.No. 487, Patoli Mangotrian Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-283-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25862-69 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Urnesh Kumar Bhardwaj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1545 of 3025 /RG/LP

Dated: / 6 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Ujjwal Bhuria S/o Shri Parveen Kumar Sharma R/o Village Meen Charkan, Smailpur, Tehsil Bari Brahmana, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-282-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Móhammad Yasin Beigh)

Registrar Administration

No: 25854-61 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ujjwal Bhuria, Advocate

.....for information and necessary action.

(Régistrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1844 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Sumritka Bharti

D/o Shri Gandharb Chand

R/o Ward No.3, Ladda, P.O Kouri Ladda, Tehsil Moungri, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-281-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25846-53 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumritka Bharti, Advocate

.....for information and necessary action.

(Registrar Administration)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1543 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Simarjeet Kour D/o Shri Jagtar Singh

R/o Near Neelkanth Temple, Greater Jammu, Tehsil Jammu South District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-280-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25838-45 /RG/LP Dated: 16 /05/2025

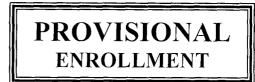
### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Simarjeet Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*



### **NOTIFICATION**

No: 1542 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Shiv Kumar S/O Shri Gharoo Ram

R/O Sadral Mohra, Bara Khetar, Utterbehni, Tehsil Brahmana, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-279-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25830 - 37 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shiv Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1541 0 2075 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Sharuv Sharma S/O Shri Surinder Kumar R/O Ward No 4, Tehsil Khour District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-278-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>2589ェーネ9 /RG/LP Dated: 16 /05/2025</u>

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sharuv Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1540 0/ 2025 /RG/LP

Dated: <u>U</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Sharia Yasin

D/O Shri Abdool Yasin Mungur

R/O Near GP Fund Office, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-277-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25814 - 21 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sharia Yasin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 1539 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Shakshi Sharma

D/O Shri Rajinder Kumar Sharma

R/O Village Jakh, Ward No. 4, Tehsil Vijaypur, District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-276-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25806 -813 /RG/LP <u>Dated: 16 /05/2025</u>

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shakshi Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1538 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Seema Naz

D/o Shri Ghulam Qadir Wani

R/o Sonder Tender, Tehsil Dachhan District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-275-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25748 - 805/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seema Naz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1537 6 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Salman Reyaz Mir

S/o Shri Reyaz Ahmed Mir

R/o Bingara, Mirpoora, Tehsil Pogal Paristan District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-274-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25790 - 97 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Salman Reyaz Mir, Advocate

.....for information and necessary action.

(Registrar Administration)

Sur print it

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1536 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rohit Sharma

S/o Shri Om Parkash

R/o Firing Lane Bhajwal, Tehsil Sunderbani, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-273-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25782 - 89 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rohit Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

No: 1535 of 3025/RG/LP

Dated: 6 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rohit Belam S/o Shri Balkar Ram R/o Ward No. 12, H.No.170, Shiv Nagar Tehsil R.S Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-272-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25774-81 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Rohit Belam, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1534 of 9025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Rohini Khajuria

D/O Shri Vidya Sagar Khajuria

R/O Village Lohri Chak, Tehsil Marh, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-271-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25766-73 /RG/LP Dated: 16 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , **Jammu**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rohini Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1533 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rishi Sharma

S/O Shri Krishan Kumar Sharma

R/O Plot No. 161, Ext. Janipur Housing Colony, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-270-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration** 

No: 25758 - 65 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Rishi Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1832 0/ 2025 /RG/LP

Dated: 12 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rinkash Singh Rakwal

S/O Shri Rattan Singh

R/O House No -1A Shiv Baba Ichhia Niwas, Laxmi Puram Ext ,Lane No 2,Main Road Chinore, Tehsil & District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-269-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25750 - 57 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rinkash Singh Rakwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1531 6 2025 /RG/LP

Dated:\_\(\cappa\_\)/05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rashad Amin Malik S/o Shri Mohd Amin Malik

R/o Chamalwas, Nixihall, Tehsil Banihal District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-268-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25742-49/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rashad Amin Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1830 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Rameez Ul Haq S/O Shri Mohd Zaffar

R/O Kalaban Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-267-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25739 - 11 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rameez Ul Haq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1529 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Raksha Parihar

D/o Shri Sher Singh Parihar

R/o Devera Filler Thakraie, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-266-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25726 - 33 /RG/LP Dated: 6 /05/2025

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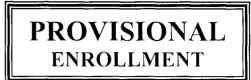
### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Raksha Parihar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **NOTIFICATION**

No: 1568 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Muneer Ahmad Hajam S/o Shri Ghulam Rasool Hajam

R/o Tarathpora, Tehsil Ramhall, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-306-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26031-38 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muneer Ahmad Hajam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1567 of 2025/RG/LP

Dated: <u>/ (</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Mudasir Ahmad S/o Shri Mir Muhammad R/o Garkote, Tehsil Uri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-305-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26023-30 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mudasir Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1523 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Muazzam Nasir

S/o Shri Nasir Ahmad Dar

R/o H.No 99 Home Lane Sector B Umarabad Peer Bagh Airport Road, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-304-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>25680 - 87</u>/RG/LP <u>Dated: 16 /05/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muazzam Nasir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1566 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Irfan Ahmad Pandith S/o Shri Wazir Ahmad Pandith R/o Shirpora Gavegarin New Colney, Tehsil Wagoora, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-303-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26015 - 22 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irfan Ahmad Pandith, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1565 of 2025 /RG/LP

Dated: \_/6\_ /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Iqra Jan

D/o Shri Muzafar Ahmad Sheikh

R/o Hakura New Colony Badasgam, Tehsil Dooru, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-302-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: <u> 26007-14 /RG/LP Dated: l 6 /05/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Igra Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1564 of 2025 IRG/LP

Dated: <u>/</u> 4 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Iqra Fayaz

D/o Shri Fayaz Ahmad Najar

R/o Najar Mohalla Gasoo, Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-301-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration)

No: 25994-26006 /RG/LP Dated: (6 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Igra Fayaz, Advocate

.....for information and necessary action.

(Řégistrar Administrațion)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **NOTIFICATION**

No: 1563 of 2025 /RG/LP

Dated: /6 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Insha Shafi

D/o Shri Mohmmad Shafi Shigan

R/o Rekki Chowk Batamaloo Bazar, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-300-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25991-98 /RG/LP Dated: 16 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Shafi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1562 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Inayat Manzoor

D/o Shri Manzoor Ahmad Baig

R/o Naz Colony Sector A, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-299-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25983-96 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Inayat Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1561 of 2025 /RG/LP Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Bilal Ahmad

S/o Shri Parvaiz Ahmad

R/o Khawarpara, Tangdhar, Tehsil Karnah, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-298-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25975-82 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFIC ATION

No: 1560 of 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Basira

D/o Shri Mohammad Sharief

R/o Kani Kadal Chotta Bazar, Tehsil Srinagar South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-297-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: <u>2ぢりらテーテリ</u>/RG/LP <u>Dated: / ん/05/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Basira, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1559 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Asra Jan

D/o Shri Ghulam Mohammmad Magray

R/o Rajpora Tehsil Rajpora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-296-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh)
Registrar Administration

No: 25959-66 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asra Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1558 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Areeba Yaqub Mir

D/o Shri Mohd Yaqub Mir

R/o Athwajan, Tehsil Pantha Chowk, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-295-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25951-58 /RG/LP Dated: 1/6 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Areeba Yaqub Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1557 12025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Aqib Majeed Dar S/o Shri Ab Majeed Dar

R/o Noori Pora, Tehsil Pattan, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-294-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25943-50 /RG/LP Dated: 6 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Agib Majeed Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1556 & 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Aejaz Ahmad Shah S/o Shri Ab Ahad Shah

R/o Baharabad Hajin Sonawari, Tehsil Hajin, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-293-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25936-42 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aejaz Ahmad Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1555 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Adhfar Jan

D/o Shri Altaf Hussain Bhat

R/o Dharnambal Bhat Mohalla, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-292-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25929-35 /RG/LP Dated: 16 /05/2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Adhfar Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1554 0 2025/RG/LP

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Abrar Hussain

S/o Shri Abdul Rashid Ganaie

R/o Repora Namtehal, Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-291-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25922 - 28 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abrar Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1553 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Aaquib Raja

S/o Shri Siraj Ud Din Khan

R/o New Colony Serch Chodribagh, Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-290-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 25915-21 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaquib Raja, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1552 of 2025 /RG/LP

Dated: <u>6</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Yogeshwar Singh S/O Shri Vijay Kumar

R/O Ward No 4, Dhar Mahanpur, Teshil Mahanpur, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-289-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25908-14 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yogeshwar Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1551 0 7025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Waseem Raja S/O Shri Raj Wali Sheikh

R/O Usmaniya Mohalla, BT 1<sup>st</sup>, Ward No .5, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-288-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25901-07 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Waseem Raja, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1550 0 7025 /RG/LP

Dated: 6 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Vishujeet Singh

S/O Shri Ajay Kumar

R/O Village Lotna Palmar, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-287-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25894-900/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishujeet Singh, Advocate

.....for information and necessary action.

(Registrar Administration

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1549 9 2025 /RG/LP Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Vishal Sagar

S/O Shri Ram Krishan

R/O House No 154, Sector-F, Sainik Colony, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-286-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25886- 93/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Sagar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1548 0 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Vasav Gupta

S/O Shri Kuldeep Gupta

R/O House No-10, Canal Road Kailash Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-285-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: <u>25878-85</u>/RG/LP <u>Dated: 16</u> /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association , Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vasav Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT** 

# NOTIFICATION

No: 1547 0/ 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Vanshika

D/O Shri Sham Singh

R/O Ward No. 12, Tehsil Ramnagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-284-2025 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 25870-77/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Udhampur 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Vanshika, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1581 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Shahid Nazir

S/o Shri Nazir Ahmad Bhat

R/o New colony Yari Gund, Tehsil Narbal, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-321-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>26|38-45</u>/RG/LP <u>Dated: 16/05/2025</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# NOTIFICATION

No: 1522 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Zayd Hanief Wani

S/o Shri Mohammad Hanief Wani

R/o House No. 252, Maidan-e- Chogul, Tehsil Handwara, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-320-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 25672 - 79 /RG/LP Dated: 16 /05/2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zayd Hanief Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 1582 ef 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Touseef Nazir Khatana S/o Shri Nazir Ahmad Khatana R/o Awoora Manwan, Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-319-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26146-53 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

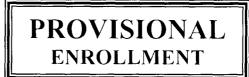
2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Touseef Nazir Khatana, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1580 @ 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Suraya Maqbool

D/o Shri Mohmad Maqbool Reshi

R/o Reshi Mohalla Gundjahangir Sonawari, Tehsil Hajin, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-318-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26130-37 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Ŝrinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Suraya Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1579 of 2025 /RG/LP

Dated: <u>/</u>6\_/05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Soha Tariq Khan

D/o Shri Tariq Ahmad Khan

R/o Rose Avenue Colony, Lane 11 HMT Road, Tehsil Shalteng, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-317-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26122-29 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Soha Tariq Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1578 of 9025 /RG/LP

Dated: <u>[6</u>]/05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Showkat Ahmad Wani

S/o Shri Ab Ahad Wani

R/o S.K. Bagh, Tehsil B. K. Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-316-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26114-21 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Showkat Ahmad Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1577 of 2075/RG/LP

Dated: <u>16</u> /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Shaista Bano

D/o Shri Noor Mohammad

R/o Mohalla Amlook colony, Tehsil Uri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-315-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26166-13 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaista Bano, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL ENROLLMENT** 

# NOTIFICATION

No: 1576 of 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Sana Aijaz Dar

D/o Shri Aijaz Rasool Dar

R/o Mandar Bagh Gow Kadal, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-314-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26048-105/RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Sana Aijaz Dar, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1575 0 2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Saheba Zahoor Khan D/o Shri Raja Zahoor Ahmad Khan R/o Shaheed Gunj, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-313-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26090-97 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saheba Zahoor Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT** 

## NOTIFICATION

No: 1874 0 2025 /RG/LP

Dated: /6 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Saadiya Rafiq

D/o Shri Rafiq Ahmad

R/o Kaprin Lone Mohalla, Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-312-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 26082-89 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Shopian. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Shopian. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Saadiya Rafiq, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1573 0/2025/RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Ms. Reet Kaur Sudan

D/o Shri Saranpal Singh

R/o 288, Ext.1, Lane 3, Adarsh Enclave Trikuta Nagar, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-311-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26074-81 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Jammu**
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Reet Kaur Sudan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1572 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Peerzada Furqaan Syeed

S/o Shri Dr Peerzada Mohd Syeed

R/o Nowgam (Kuthar) Peermohalla, Tehsil Shangus, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-310-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar Administration

No: 26063-70 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Peerzada Furqaan Syeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **NOTIFICATION**

No: 1571 6 2025 /RG/LP Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Paray Irtiza Azhar

S/o Shri Manzoor Ahmad Paray

R/o Raihan Bag (Malwah), Tehsil Kawarhama, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-309-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26055-62 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Paray Irtiza Azhar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1570 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Navees Farooq

S/o Shri Farooq Ahmad Chak

R/o Khawarpara Tangdhar, Tehsil Karnah, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-308-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 26047 - 54 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association , **Kupwara**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Navees Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

# NOTIFIC ATION

No: 1569 of 2025 /RG/LP

Dated: 16 /05/2025

It is hereby notified that vide High Court Order Dated 07.05.2025

Mr. Muzamil Nabi Dar

S/o Shri Gulam Nabi Dar

R/o Tekiya-Bal, Maidani Chugal, Tehsil Handwara, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-307-2025* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 26039-46 /RG/LP Dated: 16 /05/2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzamil Nabi Dar, Advocate

.....for information and necessary action.